

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 654**  
TO BE ANSWERED ON- 24/07/2023

**ST LIST OF ASSAM**

654. SHRI PRADYUT BORDOLOI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government intends to include 6 indigenous communities from Assam (Koch-Rajbongshi, Tai Ahom, Chutia, Matak, Moran and Tea Tribes) in the Scheduled Tribes list;

(b) if so, the time by which the same will be notified and if not, the reasons therefor;

(c) whether the Government intends to take any measures to secure the well-being of the six communities without disturbing the rights and quotas of the existing Schedule Tribes; and

(d) if so, the details thereof and if not, the reasons therefor?

(e) whether any proposal has been received by the Committee of Ministers constituted by the then State Government of Assam on 14.01.2019 for the purpose of examining the matter, if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) & (b):** The recommendation for inclusion of Matak, Maran, Tai Ahom & Chutia, Koch Rajbongshi and Tea-tribes has been received from the State Govt. of Assam. The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.09.2022), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation. All actions are taken as per these modalities.

**(c) to (e):** The information is being collected.

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